THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL **ENERGY** SOURCES (SHRI KALP NATH RAI): (a) and (b) Yes, Sir. Bhagavatula Charitable Trust (BCT) were involved in the installation of water pumping wind mills at Vakkapadu Salt Factory at Yelamanchili.

Papers laid

(c) Government are providing support for development, application and transfer of appropriate non-conventional energy technology for rural development.

12.00 Noon

PAPERS LAID ON THE TABLE Report and Accounts (1990-91) of the Marine Products Export Development Authority, Cochin and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, I lay on the Table -

- I. A copy each (in English and Hindi) of the following papers, under subsection (3) of section 22 of the Marine **Products** Export Authority Development Act. 1972:-
 - (i) Annual Report of the Marine Products Export Development Authority, Cochin for the year 1990-91.
 - (ii) Annual Accounts of the Marine Products Export Development Authority, Cochin for the year 1990-91 and the Audit Report
- (iii) Review by Government on the working of the above Authority.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT. 1628/92 for I and II]

Report and Accounts (1990-91) of the **Power** Research Institute Central Bangalore and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL **ENERGY** SOURCES (SHRI KALP NATH RAI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:-

(i) Annual Reports and Accounts of

the Central Power Research Institute. Bangalore, for the year 1990-91, together with the Report Auditors' on the Accounts.

on the table

- (ii) Review by Government on the working of the above Institute.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT. 1557/92 for (i) and (iii)]

(The Deputy Chairman in The Chair)

Notification publishing the Aircraft (First Amendment) Rules, 1992 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION TOURISM AND (SHRI M.O.H. FAROOK): Madam, I lay on the Table. under sub-section (3) of section 14A of the Aircraft Act, 1934, a copy (in English and Hindi) of the Ministry of Civil Aviation and Tourism Notification G.S.R. No. 36, dated the 25th January, 1992, publishing the Aircraft (First Amendment) Rules, 1992, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT. 1578/92]

- I. Notification of the Ministry of Finance (Deptt. of Revenue) under the customs Act, 1962 and related papers.
- II. Notification of the Ministry of Finance (Deptt. of Revenue) under Central Excise and Salt Act, 1944 and related papers.
- III. Notification Delhi Administration publishing the Delhi Sales Tax (Second Amendment) Rules, 1991.
- IV. Notifications of the Ministry of Finance (Deptt. of Economic Affairs) under the Securities and Exchange Board of India Ordinance, 1992.
- V. Notifications of the Ministry of Finance (Deptt. of Revenue) under the Income Tax Act, 1961.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Madam, I lay on the Table-

I. A copy each (in English and